

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 302 OF 2016 &
IA NO. 628 OF 2016**

Dated: 26th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Union of India Through Southern Railway

...Appellant(s)

Vs.

**Tamil Nadu Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. V.S.R. Krishna
Mr. A. K. Srivastava

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. S. Vallinayagam
Ms. S. Amali for R-3 & 4

ORDER

Learned counsel for Respondents seek six weeks' time to file reply. Time is granted. They may file reply on or before 7-12-2018 with advance copy to the other side. Thereafter, rejoinder may be filed within two weeks, i.e. on or before 21-12-2018 with advance copy to the other side.

List the matter on **21-1-2019**.

(S. D. Dubey)
Technical Member
tpd/kt

(Justice Manjula Chellur)
Chairperson